## WRITTEN ANSWERS TO STARRED QUESTIONS

### Comprehensive legislation for regulating Yoga and Naturopathy

*46. SHRI DHIRAJ PRASAD SAHU : Will the Minister of AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY be pleased to state:

(a) the number of Yoga and Naturopathy practitioners in the country, State/Union Territory-wise;

(b) whether Government had issued certain guidelines to the States/Union Territories for registration of Yoga and Naturopathy practitioners, with the request to enact comprehensive legislation for the regulation of Yoga and Naturopathy;

(c) if so, the details thereof and the follow up action taken or proposed by the States/ Union Territories thereon, State/Union Territory-wise; and

(d) the further measures being taken by Government to accelerate the process of registration and standardization of Yoga and Naturopathy education in the country?

THE MINISTER OF STATE OF THE MINISTRY OF AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH) (SHRI SHRIPAD YESSO NAIK): (a) A list of States/UTs having registered Yoga and Naturopathy practioners is given in the Statement-I (*See* below).

(b) to (d) At present, there is no Central legislation for regulation of education and practice in Yoga and Naturopathy systems. However, this Ministry had asked State Governments in 2006 to enact comprehensive legislation for the regulation of Naturopathy covering registration of practioners, medical education, etc. Further, it was recommended that in the meantime a system be set up for the registration of practitioners and the accreditation of institutes on the basis of guidelines formulated and issued by the Government of India. Some States have taken action to implement the guidelines as per details given in the Statement-II (*See* below). Further, the Government has undertaken discussion with the stakeholders on feasibility of regulation of Yoga and Naturopathy education and practice for maintaining quality and uniform educational standards and preventing the growth of fraudulent and fake institutions. Comments/views of the various

stakeholders including State/UT Governments, Principals of BNYS degree colleges/ degree colleges (Yoga) and Vice Chancellors of Medical Universities in all States/ UTs were invited for formulating appropriate regulatory authority at the Central level. Based on the comments received, the Government of India is evaluating various options for co-ordination of matters relating to promotion, development, standardization and accreditation of yoga, as well as, naturopathy practices, training and therapies. Separately, a Task Force has been constituted by the Ministry to deliberate and make recommendations on various important issues concerning the Ministry of AYUSH, including the preferred option for promotion, development and regulation of yoga and naturopathy for education and practice.

***Statement-I***

*List of States/UTs having registered Yoga and Naturopathy Practitioners*

| Sl. No. | State/UTs | Registered Yoga and Naturopathy Practitioners |
|---|---|---|
| 1. | Andhra Pradesh | 142 |
| 2. | Chhattisgarh | 96 |
| 3. | Karnataka | 490 |
| 4. | Kerala | 119 |
| 5. | Madhya Pradesh | 14 |
| 6. | Manipur | 32 |
| 7. | Telengana | 258 |
| 8. | Tamil Nadu | 708 |
| 9. | Andaman and Nicobar Islands | 01 |
| 10. | Puducherrry | 03 |

*Source* — Complied on the basis of information provided by the State/ UT Governments.

There is no system of registration of Yoga and Naturopathy practitioners under Act/ guidelines of the Government of India. Those who have studied Naturopathy and Yoga Medical degree course, *i.e.*, Bachelor in Naturopathy and Yoga Sciences (B.N.Y.S) from a recognized university are eligible to be registered as doctors in Naturopathy and Yoga Sciences.

Those, who have studied any degree/ diploma such as B.A./B.Sc./M.A./M.Sc., Diploma/ Certificate courses in Yoga normally work as Yoga Teacher/ Instructor/ Therapist, but they are not registered as Yoga doctors.

***Statement-II***

*Action taken by States to implement the guidelines as per details*

| Sl. No. | Name of State | Action taken by State Government |
|---|---|---|
| 1. | Andhra Pradesh | A committee has been constituted to enact legislative frame-work for Registration/ accreditation of Naturopathy Practitioners and Naturopathy Institutions. The committee has submitted the recommendations to the Government of Andhra Pradesh. |
| 2. | Chhattisgarh | Registration to Naturopathic Practioners is granted under Chhattisgarh Ayurvedic, Unani tatha Prakritik Chikitsa Board, Raipur. |
| 3. | Delhi | A committee has been constituted to draft a legislation to regulate Yoga and Naturopathy practice in Delhi. |
| 4. | Karnataka | The State Government has already enacted "Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga Practitioners Registration and Medical Practitioners Miscellaneous Provisions Act, 1961" and framed thereunder, the Karnataka Ayurvedic, Naturopathy, Siddha, Unani and Yoga PractitionersRegistrationandMedicalPractitioners Miscellaneous Provisions Rules, 1964 KAUP Board, Bangalore, is providing registration to eligible BNYS Graduate practitioners in the field of Yoga and Naturopathy. |
| 5. | Kerala | Registration to Naturopathic Practioners is granted under Travancore-Cochin Medical Council for Indian Systems of Medicine, Trivandrum, Kerala. |

| Sl. No. | Name of State | Action taken by State Government |
|---|---|---|
| 6. | Madhya Pradesh | Registration to Naturopathic Practioners is granted under M.P. Ayurveda, Unani evam Prakritik Chikitsa Board, Bhopal, M.P. |
| 7. | Rajasthan | Rajasthan State Naturopathy Development Board has been established and registered in the State. Further, a Gazette notification dated 2.7.2013 has been published for the registration of Yoga and Naturopathy practitioners. |
| 8. | Tamil Nadu | A system of registering BNYS graduates is in place since 1995. |
| 9. | Uttar Pradesh | Comments on the guidelines have been obtained by the State Government from Director, Ayurveda and Registrar, Indian Medicine Board. |
| 10. | West Bengal | West Bengal State Government has made enactment namely 'The West Bengal Yoga and Naturopathic System of Medicine Act, 2010' for regulation of Education and Practice of Yoga & Naturopathy medical system. |

**Blacklisted defence firms**

*47. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government is planning to allow foreign vendors to hire arms agents and consider doing business even with blacklisted defence firms in a limited capacity to replenish its weaponry which is saddled with an alarming shortage because of bribery scandals, if so, the details thereof;

(b) whether it is also a fact that Government is lifting the ban on tainted firms to a reasonable level;

(c) whether it is also a fact that there is a move to change the rules of arms trade in the process; and

(d) if so, the details thereof?